

12.41 hrs.

**KERALA APPROPRIATION (NO. 5)
BILL, 1965**

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move:†

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.42½ hrs.

RESOLUTIONS RE. INDIAN COCOANUT COMMITTEE, AND INDIAN CENTRAL OILSEEDS COMMITTEE—Contd.

Mr. Speaker: Out of two hours, one hour and 45 minutes have already

been taken, and only 15 minutes remain. Shri Maniyangadan.

Shri S. M. Banerjee (Kanpur): I would like to know when the Minister is going to reply.

Mr. Speaker: Soon after this I suppose.

Shri Maniyangadan (Kottayam): It is admitted on all hands that the commodity committees which are now proposed to be dissolved were doing some good work. The main reason advanced by the Government for abolishing these committees is that in respect of research it is advised by experts that the present pattern should be changed, that commodity-wise research is out of date and that a new pattern should be evolved by which there should be comprehensive research and regional research. In principle I accept that, but I would submit that certain commodities, for example coconut, arecanut, rubber and tea, have got their own peculiar problems, and in the matter of research also they have to be looked at in this way.

The two motions before the House are regarding the Coconut Committee and the Oilseeds Committee. As regards coconut, we know what the main decisions are. I do not say that the research work done hitherto under the control of the Coconut Committee has given results capable of wiping out all the diseases, but they were doing some work. I only desire that by the new pattern now evolved the diseases of coconut trees, mainly root and leaf diseases, may be eradicated. I have no objection to the new pattern, but I am afraid that the peculiar diseases and the peculiar surroundings connected with coconut and other commodities may not be given as much attention as was being done hitherto. I only request that that may be looked into, that that aspect may be taken into consideration.

Moved with the recommendation of the President.